

(b) The fall in prices between January 1952 and July 1952 ranges from 8 to 26 per cent, approximately in six of the pricipal varieties, and in one variety, namely, Deshi (Morhan) Tobacco, the fall is about 42 per cent.

Shri Barman: May I know from the hon. Minister why the statement does not include the relative price of tobacco grown in West Bengal and no indices are given for such?

Shri Tyagi: The West Bengal tobacco probably is not classified under the heading 'Hookah tobacco' and if my hon. friend has knowledge of some being grown in West Bengal, then that variety must be very small in quantity.

Shri K. K. Basu: Why not verify that?

Mr. Speaker: Order, order.

Shri Barman: In view of the fact that even this year the price of tobacco in some cases, as the hon. Minister has stated, has fallen upto 42 per cent. do Government consider the desirability of inquiring whether this fall in prices will affect in any way the growing of tobacco in the coming season?

Shri Tyagi: So far our report is that the cultivation of tobacco even this year has not decreased, but this larger fall of prices—42 per cent.—is affecting only one variety of Hookah tobacco and not the others. The others have not fallen to that extent.

Shri Barman: As regards the Hookah Tobacco will the hon. Minister consider if it is desirable to enquire whether this fall in price will affect this variety of tobacco in the coming year? If so, will he consider the reduction of duty as regards Hookah Tobacco?

Shri Tyagi: Out of the total duty collected to the extent of Rs. 25.59 crores on all varieties Hookah tobacco yielded only Rs. 4.43 crores and all these varieties which are used in hookah tobacco have not fallen so badly in prices as only one variety, out of the many.

Shri M. Islamuddin: May I know whether Hookah Tobacco is exported outside the country? If so what is the quantity and value of the tobacco exported last year?

Shri Tyagi: I have no information ready at hand and I cannot also say whether Hookah tobacco is exported. I will find out for the benefit of the hon. Member.

Shri S. C. Samanta: May I know whether there is any representation of the Hookah Tobacco smokers in the Indian Central Tobacco Committee?

Shri Tyagi: Mostly smokers do not represent to us. It is only those persons who deal in tobacco that represent to us.

Dr. P. S. Deshmukh: May I know if the hon. Minister knows whether the continued high duty on cigarette tobacco has afforded any encouragement to Hookah smoking and has it gone up?

Mr. Speaker: These are suggestions for action. I shall go to the next question.

AID UNDER COLOMBO PLAN

*2170. **Sardar Hukam Singh:** Will the Minister of Finance be pleased to state:

(a) how many motor vehicles are to be received under the Colombo Plan and when;

(b) how does Government propose to dispose of these vehicles; and

(c) whether these vehicles are to be imported complete with tyres and body etc.?

The Minister of State for Finance (Shri Tyagi): (a) 1285 vehicles are to be received by the end of 1952.

(b) These vehicles would be sold to the Bombay Road Transport Corporation who will use them for the public transport of goods in the State of Bombay.

(c) These details are still being worked out in Canada with an officer of the Bombay State Transport Corporation.

Sardar Hukam Singh: Are there any special reasons why the whole consignment is proposed to be given to the Bombay Transport Company?

Shri Tyagi: Yes. The difficulty was that out of 15 million Canadian dollars that were available to us this year, we could utilise only 10 million Canadian dollars on account of wheat and the rest was to be utilised within this financial year; otherwise the amount would lapse. The other commodity available in Canada just now to consume this balance of credit available to us are these vehicles. The Planning Commission according to the programme in the Five Year Plan, suggested that this Bombay Road Transport Corporation should be encouraged. Therefore, we thought it best to utilise

the amount and get those vehicles for the purpose.

Sardar Hukam Singh: What is the amount of credit to our country on account of these tyres and tubes, when we get these vehicles?

Shri Tyagi: I am not yet sure whether these vehicles will come alone with the tyres and tubes or without them.

सेठ गोविंद दास : क्या हर साल इस प्रकार की गाड़ियां यहां आवेंगी और यदि आवेंगी तो क्या भविष्य में वे हर प्रदेश में वितरित की जावेंगी या किसी खास प्रदेश को ही मिलेंगी ?

श्री त्यागी : जैसा कि मैं ने अभी हाउस से अज्ञ किया था, यह जो गाड़ियां हैं वे हर साल आने वाली नहीं हैं, बल्कि एक योजना के अनुसार जो हमको कॅनेडियन डालर कॅनाडा में हासिल थे, उनका इस्तेमाल करने के लिये एक पंचवर्षीय योजना में जो बम्बई की मदद के वास्ते उसका हिस्सा था उसके लिये यह गाड़ियां ले ली गयी हैं ।

Shri Raghavaiah: Is it a fact that because we are already committed to the import of motor cars from Canada, the Government of India have prohibited the disposal of motor cars of the Soviet Union at the International Exhibition Bombay and the import of motor vehicles from the U.S.S.R.?

Shri Tyagi: The supply of vehicles under this arrangement has nothing to do with the prohibition policy of the import of motor cars into India, whatever. The policy of prohibition is being enforced on the import of motor cars on account of patriotic reasons for the purpose of developing the motor car industry in India.

Several Hon. Members rose—

Mr. Speaker: Order, order. I am going to the next question.

BHOPAL STATE FORCES

*2171. **Pandit C. N. Malviya:** Will the Minister of Defence be pleased to state whether any relief in the form of (i) loan, (ii) land or (iii) monetary grants has been given to the ex-servicemen of the Bhopal State Army?

The Minister of Defence (Shri Gopalaswami): No relief in the form of loan or land has been given to the

ex-servicemen of the Bhopal State Army, but the Bhopal Government have been asked to prepare suitable schemes for the resettlement of ex-servicemen on land. Regarding monetary grants, those who opted for absorption in the Indian Army, but were rejected or not absorbed, were granted mustering out concessions by the Central Government. Non-optees were granted mustering out concessions by the State Government under their rules.

Pandit C. N. Malviya: May I know if the cases of ex-servicemen whose services are more than 10 years are still pending with the Central Government in the Defence Ministry?

Shri Gopalaswami: If there are any such pending, I shall see that they are quickly disposed of.

Pandit C. N. Malviya: May I know the number of cases of ex-servicemen which are pending?

Shri Gopalaswami: I am afraid, I shall require notice for that question.

Shri M. L. Dwivedi: May I know if the scheme prepared for the ex-servicemen of Bhopal is applicable to other Part C States and if so, what are the States?

Shri Gopalaswami: In the case of all States whose forces have been dealt with in the same way, the same course will be adopted.

Shri C. K. Nair: May I know what is the number of Scheduled Caste people who have been discharged from the Army and what arrangements have the Government made to rehabilitate them for the last two years?

Shri Gopalaswami: From the Bhopal State Army?

Shri C. K. Nair: Discharged from the Indian Army.

Pandit C. N. Malviya: The hon. Minister stated that some persons were rejected and not accepted in the Indian Army. May I know the reason? Is it a fact that the same facilities were not given to these ex-servicemen there as it was given in other places?

Shri Gopalaswami: Those who opted for the Indian Army were not all taken into the Indian Army, but some of them were actually rejected and as we had at the time a scheme of reducing the strength of the Army, it was decided that all the men of the Bhopal Army should be released but wherever there were cases where they had exercised their option in favour of the Indian Army and they had